

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 169/TT/2018

Subject : Petition for truing up of fees and charges for 2009-14 tariff block and determination of fees and charges for 2014-19 tariff block under Fibre Optic Communication System in lieu of existing Unified Load Despatch & Communication (ULDC) Microwave Links in Southern Region.

Date of Hearing : 31.7.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : NTPC & 12 others

Parties present : Shri Vivek Kumar Singh, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri A. Choudhary, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed under sub-section (4) of Section 28 and Section 79 (1) (d) of the Electricity Act, 2003 for truing up of fees and charges for 2009-14 tariff period and determination of fees and charges for 2014-19 tariff block for the assets covered in Petition No 181/TT/2013 allowed vide order dated 15.1.2016 and assets covered in Petition No 487/TT/2014 allowed vide order dated 31.5.2016 under Fibre Optic Communication System in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave Links in Southern Region. He further submitted that Auditor's Certificates for capital expenditure incurred for the assets as on COD and subsequent to COD, MAT rate details have been filed in line with the provisions of Finance Acts for the period 2009-14 and have claimed transmission charges for the assets for the tariff period 2014-19 based on the capital cost admitted as on 31.3.2014.



2. The Commission directed the petitioner to file the calculations of “Weighted Average Rate of Interest of Loan” for 2009-14 and 2014-19 tariff period, on affidavit by 17.8.2018 with an advance copy to the respondents.
3. The Commission directed the respondents to file their reply by 24.8.2018 with an advance copy to the petitioner who shall file their rejoinder, if any, by 31.8.2018. The Commission further directed the parties to file the information within the specified timeline and observed that no extension of time will be granted.
4. The date of final hearing will be intimated to the parties in due course of time.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

